

[Shri M. Ram Gopal Reddy]

committed suicide. Here thousands of people are being retrenched. Suppose any one of them commits suicide. Would there be any moral responsibility on the Government of India and Dr. K.L. Rao? Moreover, Nagarjunasagar project was originally estimated to cost Rs. 90 crores. Now it is crossing the figure of Rs. 180-crore limit. The increase in cost is because of the delay in the completion of the project. If the Government had completed the project in time all this difficulty would not have arisen. Now two circles of Superintending Engineers are being wound up. So, 731 engineers, 1,113 technical and clerical staff and 992 Class IV staff would be retrenched. Besides this, there are thousands of labourers who are working on the project who will also be thrown out of employment. I request that Rs. 3 crores may be sanctioned so that these people can be retained in service. The Minister made a dangerous statement. He said that if only there had been progressive retrenchment all this difficulty would not have arisen. In other words, he wanted the unemployment to be increased progressively. Here is the Planning Minister who has been promising day in and day out that within two years he is going to employ every scientist and every technical man. But, we are seeing the opposite of it. This is bound to create social tensions and *garibi hatao* will remain a dream. So, I would request the Minister to sanction immediately a sum of Rs. 3 crores so that these people can continue in employment. Once a project is completed they should be transferred to some other project so that their skill and experience can be utilized in the interest of the country.

Dr. K.L. Rao is a very good person. He is doing justice to all States except his own State. I do not know why he should feel shy to do justice to his own State. So, I would appeal to the Government, to the Finance Minister and Dr. K.L. Rao to sanction immediately Rs. 2 crores so that we can solve this problem.

DR. K. L. RAO: Now every year out of an allotment of Rs. 7 crores about Rs. 2.7 crores goes towards the cost of the establishment. To that extent, the money actually

utilized for the project is reduced. I am sorry, if I have used the word "retrenchment". We are trying to find out if these affected people could be taken over in other projects. But the establishment cost has to be reduced. Otherwise, there will be no money left at all for the execution of the project. We are trying our best to see whether these retrenched people could be absorbed elsewhere.

12.19 Hrs.

PAPERS LAID ON THE TABLE

REVIEW AND REPORTS OF INDIAN RARE EARTHS LTD., ELECTRONICS CORPORATION OF INDIA LTD., AND URANIUM CORPORATION OF INDIA, LTD.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K.C. PANT): I beg to lay on the Table a copy each of the following papers (Hindi and English Versions) under-sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1970-71.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1993/72].

- (2) (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1970-71.

- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1994/72.]

(3) (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1970-71.

(ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1995/72.]

ANNUAL REPORT ON WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF CENTRAL GOVERNMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1970-71. [Placed in Library. See No. LT-1996/72].

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1972, published in Notification No. G.S.R. 266 (E) in Gazette of India dated the 29th April, 1972.
- (2) The Fifth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 267 (E) in Gazette of India dated the 29th April, 1972.
- (3) The Indian Forest Service (Pay) Second Amendment Rules, 1972, published in Notification No. G.S.R. 493 in Gazette of India dated the 29th April 1972.

[Placed in Library. See No. LT-1997/72.]

12.20 hrs.

TAXATION LAWS (AMENDMENT) BILL

(i) REPORT OF SELECT COMMITTEE

SHRI BHAGWAT JHA AZAD (Bhagalpur) I beg to present the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958.

(ii) EVIDENCE

SHRI BHAGWAT JHA AZAD : I beg to lay on the Table a copy of the evidence given before the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958.

12.21 hrs.

STATEMENT RE. RECENT DEVELOPMENTS IN VIETNAM

MR. SPEAKER: Sardar Swaran Singh to make a statement.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Will you allow questions or clarifications on this?

SHRI S. M. BANERJEE (Kanpur): We had given notices of adjournment motion and calling-attention, both, on the Vietnam situation.

MR. SPEAKER : You had asked me specially to convey it to them to come out with a statement.

SHRI S. M. BANERJEE : Now that the Minister is making a statement, we feel that we should have a discussion on this. We want to adopt a resolution in the House condemning this attitude of the US Government.

SHRI A. K. GOPALAN (Palghat) : We want some discussion on this.